

(2)

contd.

At the request of Mr. Shetty, the matter is posted on 4/10/1996 before a Division Bench.

JA/10



(D.P. SRIVASTAVA)
M(A)

OS

order/Jud
to App
on 23/9/96
despatched
at (s)

Dated: 4.10.96

Heard Mr. S.P. Saxena
for the applicant and Mr. R.K.
Shetty for the respondents.

Rejoinder of Applicant
seen on 3-10-96

MP
3/10/96

The Tribunal has granted
ad-interim order vide dtd. 6.9.96.
Thereafter, the respondents have
filed reply seeking vacation
of ad-interim order. However,
in the facts and circumstances
of the case and after hearing
the parties, the ad-interim
order is made absolute.

add 4/10/96
order/Jud
to App
on 16/10/96
despatched
at (s)

12/10/96

JA/10

Pleadings are complete.
The OA is admitted.

Keep in sine-die list.
A copy of the order be
given to the parties.

MR Kohli
(Mr. R. Kohli)
M(A)

BS Hegde
(B.S. Hegde)
M(A)

memo of Appearance
filed by Sh. R.K. Shetty
Counsel for Respondents

31/7
21/12

M.P. No 373/98
for disposal
of O.A. filed
on 17-7-98

2
1916.

Per Tribunal

Date: 12/12/98

Applicant in person by Mr. S.P. Saxena
Advocate / Respondent by R.K. Shetty
Counsel. Time over

The matter adjourned to 31/7/98
for the above matter 373/98

Dy. Registrar

31-7-98

M. S.P. Saxena, Counsel for
applicant.

M. R.K. Shetty, Counsel for
respondents.

The learned Counsel for the
applicant submits that his
client has already resigned the
job and therefore the O.A. does not
survive.

Accordingly O.A. disposed of since
it no longer survives.

Consequently M.P. No. 373/98 filed
by the respondents also does not
survive and accordingly disposed
of. Interim order also
stands vacated. No order
as to costs.

(10)

(3)

Order/Judgement (despatched
to Applicant / Respondent (s))
on 12/10/98

12/10/98

(D.S. Baweja)
M.A.

(R.A. Vaidyanatha)